

the United Nations Development Programme; if so, with what result?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) to (c). The information is being collected and will be laid on the Table of the Sabha as soon as received.

**Jobs to registered Ex-servicemen**

4279 SHRI SUKHDEO PRASAD VERMA: Will the Minister of DEFENCE be pleased to state:

(a) the total number of disabled servicemen registered for employment during the year 1971-72; and

(b) the total number amongst them provided with suitable employment?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) and (b). It appears that information has been sought regarding the number of disabled personnel among all the ex-servicemen who registered for employment and were found jobs during 1971-72. This information is not readily available as separate figures are maintained only regarding those disabled service personnel who have been invalidated out of service for disability suffered in actual operations.

**Ingredients for bringing about industrial peace**

4280. SHRI RAM BHAGAT PASWAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government's attention has drawn to Shri Naval Tata's address to Lions Club of Bombay wherein he enunciated twelve necessary ingredients to bring about industrial peace; and

(b) if so, the reaction of the Government?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) and (b). Government have noted the suggestions which appeared in the press recently.

**Bombay Industrial Relations (Gujarat Amendment) Bill**

4281. SHRI D. D. DESAI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government of Gujarat has agreed to consider the Bombay Industrial Relations (Gujarat Amendment) Bill; and

(b) if so, the points on which the Central Government have advised the State Government?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) Yes, Sir.

(b) It will be appreciated that it is not possible to indicate the nature of such advice on the floor of the House.

**कोयला खान मजदूरों को बोनस**

4282. श्री रामावतार शास्त्री : क्या अन्न और पुनर्वास नली यह बताने की कृपा करेंगे कि :

(क) क्या बोनस अधिनियम के अनुसार मरकारी कारखानों एवं खानों में काम करने वाले कर्मचारियों को बोनस पाने का अधिकार है;

(ख) क्या इसके बावजूद पाइराइट्स फ्लूट्स एण्ड केमिकल्स लिमिटेड, अन्नसोर (बिहार) के 1700 मजदूरों को बोनस नहीं दिया गया है; और

(ग) यदि हा, तो इसके क्या कारण हैं तथा इस सम्बन्ध में सरकार का क्या कार्रवाई करने का विचार है ?